

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 172 of 2019 in
Appeal No. 33 of 2019

Dated : 10th April, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

JSW Energy Ltd. Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. Aman Anand
Mr. Aman Dixit

Counsel for the Respondent(s) : Mr. S. K. Rungta, Sr. Adv.
Mr. Buddy A. Rananadhan
Mr. Raunak Jain for R-1

Mr. G. Umapathy
Mr. Anup Jain for R-2

ORDER

Heard Mr. Basava Prabhu S. Patil, learned senior counsel for Appellant at length.

Though the matter was heard on stay application, having regard to the nature of arguments on the stay application and the main appeal, we consider the arguments as on merits of the appeal itself. Therefore, we direct the Respondents to argue on merits of the appeal.

List the main appeal for further hearing on **22.04.2019**

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/js